

GOVERNMENT OF INDIA  
MINISTRY OF PANCHAYATI RAJ  
**LOK SABHA**  
**UNSTARRED QUESTION NO. 5496**  
TO BE ANSWERED ON 06.04.2017

**VILLAGE NYAYALAYA**

†5496. SHRI DEVJI.M.PATEL

Will the Minister of PANCHAYATI RAJ be pleased to state:

- a) whether the Government proposes to give more power to Gram Nyayalayas and Nyaya Panchayats in the cases such as riots, encroachment of Government land, trespassing of private land or petty cases of theft, obscenities, altercations, cruelty against animals, polluting public water sources or ponds and disrespect to women for ensuring the speedy delivery of justice to the villagers and to check the wastage of time and money;
- b) if so, the details thereof;
- c) whether the Government proposes to convert all the Gram Nyayalayas into penal courts in the country including Rajasthan; and
- d) the number of Gram Nyayalayas constituted in the country including Rajasthan till date?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF PANCHAYATI RAJ  
(SHRI PARSHOTTAM RUPALA)

(a) and (b) : There is no such proposal.

(c): Gram Nyayalayas can exercise both civil and criminal jurisdiction in the manner and to the extent provided under the Gram Nyayalayas Act, 2008. However, the State and Central Government may modify the First and Second Schedule of the Act in the manner and to the extent provided under the above Act.

(d): State-wise total number of Gram Nyayalayas notified and functional in the country is at **Annexure.**

Referred in reply to Part (d) of the Lok Sabha Unstarred Question No.5496 answered on 06.04.2017

State-wise total number of Gram Nyayalayas notified and functional in the country.

S.No.	Name of the State	Notified	Functional
1	Madhya Pradesh	89	89
2	Rajasthan	45	45
3	Karnataka	2	0
4	Orissa	16	13
5	Maharashtra	23	23
6	Jharkhand	6	0
7	Goa	2	0
8	Punjab	2	1
9	Haryana	2	2
10	Uttar Pradesh	104	2
11	Kerala	29	29
	<b>Total</b>	<b>320</b>	<b>204</b>

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